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# The Gujarat Government Gazette

## EXTRAORDINARY

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Separate paging is given to this Part in order that it may be filed as a separate compilation.

### PART IV

Acts of the Gujarat Legislature and Ordinances promulgated and Regulations made by the Governor.

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The following Act of the Gujarat Legislature having been assented to by the Governor on the 20th August 1962, is hereby published for general information.

M. G. MONANI,

Secretary to the Government of Gujarat.  
Legal Department.

#### GUJARAT ACT NO. XXVIII OF 1962.

*(First published, after having received the assent of the Governor in the "Gujarat Government Gazette" on the 24th August 1962).*

An Act to amend the Bombay Execution of Decrees (Temporary Postponement) Act 1959.

It is hereby enacted in the Thirteenth Year of the Republic of India as follows :

1. This Act may be called the Bombay Execution of Decrees (Temporary Postponement) (Gujarat Amendment) Act, 1962. Short title.

Amendment of section 1 of Bom. LXX of 1959. **2.** In section 1 of the Bombay Execution of Decrees (Temporary Postponement) Act, 1959 (hereinafter referred to as 'the principal Act'), in sub-section (3), Bom. LXX of 1959.

(i) for the words "the State Government has granted" the words "the State Government or an officer authorised by the State Government in this behalf has granted" shall be substituted;

(ii) for the words "besides made" the words "besides the State Government has made" shall be substituted;

(iii) for the words "State Government has ordered" the words "State Government or an officer authorised by the State Government in this behalf has ordered" shall be substituted.

Amendment of section 3 of Bom. LXX of 1959. **3.** In section 3 of the principal Act, in sub-section (1)-

(i) after the words "State Government" the words "or an officer authorised by the State Government in this behalf" shall be inserted;

(ii) for the words "besides made" the words "besides the State Government has made" shall be substituted.

Amendment of section 9 of Bom. LXX of 1959. **4.** In section 9 of the principal Act, in sub-section (1), after the words "State Government" the words "or an officer authorised by the State Government in this behalf" shall be inserted.



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**PART IV**

**Acts of the Gujarat Legislature and Ordinances promulgated and  
Regulations made by the Governor.**

The following Act of the Gujarat Legislature having been assented to by the Governor on the 23rd July, 1987 is hereby published for general information.

J. N. BHATT,  
Secretary to the Government of Gujarat,  
Legal Department.

**GUJARAT ACT NO. 22 OF 1987.**

(First published, after having received the assent of the Governor in the "Gujarat Government Gazette" on the 24th July, 1987).

An Act further to amend the Bombay Execution of Decrees (Temporary Postponement) Act, 1959.

It is hereby enacted in the Thirty-eighth Year of the Republic of India as follows :—

1. This Act may be called the Bombay Execution of Decrees (Temporary Postponement) (Gujarat Amendment) Act, 1987.

Short title.

Bom.  
LXX  
of  
1959.

2. In the Bombay Execution of Decrees (Temporary Postponement) Act, 1959 (hereinafter referred to as "the principal Act"), in the preamble, in the second paragraph,—

Amendment  
of preamble  
to Bom. LXX  
of 1959.

(1) the word "either" shall be deleted;

(2) for the words "and made a declaration", the words "or has made a declaration" shall be substituted;

(3) for the words "famine conditions, or has ordered remission or suspension of collection of land revenue", the words "famine conditions" shall be substituted.

Amendment  
of section 1  
of Bom. LXX  
of 1959.

3. In the principal Act, in section 1,—

(1) in sub-section (3), for the words "and besides", the word "or" shall be substituted;

(2) in sub-section (4), after the words "or, as the case may be," occurring for the second time, the words "the State Government or an officer authorised by the State Government" shall be inserted.

Amend-  
ment of  
section 3  
of Bom.  
LXX of  
1959.

4. In the principal Act, in section 3, in sub-section (1), for the words, brackets and figures beginning with the words, brackets and figures "Save as provided in sub-section (5)" and ending with the words "a declaration of scarcity or of famine conditions", the following shall be substituted, namely:-

"Save as provided in sub-section (5), on and from the date on which this Part comes into force in any area."